

**IN THE INCOME TAX APPELLATE TRIBUNAL "A", BENCH MUMBAI
BEFORE SHRI RAJESH KUMAR, ACCOUNTANT MEMBER
&
SHRI AMARJIT SINGH, JUDICIAL MEMBER**

**ITA No.1084/Mum/2017
(Assessment Year: 2009-10)**

Lalkar Securities Pvt.Ltd. 5 th Floor, Crescent Chambers, Tamarind Lane, Fort, Mumbai-400 023	Vs.	DCIT, Range-4(3) Room No.645, Aaykar Bhawan Mumbai-400 020
PAN/GIR No.AAACL1966B		
(Appellant)	..	(Respondent)

Assessee by	Shri Aakash Kumar, AR
Revenue by	Shri Brajendra Kumar, DR
Date of Hearing	22/12/2020
Date of Pronouncement	23/12/2020

आदेश / ORDER

PER RAJESH KUMAR (A.M):

This appeal filed by the assessee is directed against, the order of the Ld. Commissioner of Income Tax (Appeals)–8, Mumbai, dated 19/10/2012 and pertains to Assessment Year 2009-10.

2. At the outset, the Ld. Counsel of the assessee submitted that the assessee has gone into for Vivad Se Vishvas Scheme 2020, therefore, the case may kindly be adjourned.

3. Since the assessee has gone into for Vivad Se Vishvas Scheme 2020, the adjournment application by the assessee is rejected. Besides, we are inclined to dismiss the appeal of the assessee in view of the decision of the Hon'ble Madras High Court Nannusamy Mohan (HUF) vs. ACIT TCA No.372 of 2020 with the

liberty to assessee to get this appeal recalled in case assessee does not succeed in VSVS 2020. Accordingly, the appeal is dismissed.

Order pronounced in the open court on this: 23/12/2020

Sd/-
(AMARJIT SINGH)
JUDICIAL MEMBER

Sd/-
(RAJESH KUMAR)
ACCOUNTANT MEMBER

Mumbai; Dated: 23/12/2020
Thirumalesh Sr.PS

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

सत्यापित प्रति //True Copy//

BY ORDER,

(Asstt. Registrar)
ITAT, Mumbai